

C.S. DIAS, J

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CRL.MA. NO. OF 2020

IN

ZCRL. RP. NO. 5031/2020
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DATED THIS THE 28th DAY OF APRIL, 2020

ORDER

This is an application filed by the petitioner to condone the delay of 3293 days in filing the Crl.RP. According to the petitioner, he was employed abroad. It was only after he arrived in India, and he was arrested by the Police, that he became aware of the disposal of the case. It was in such circumstances, that the petitioner could not file the Revision Petition, before this Court, within the statutory time period.

2. Even though the respondents were directed to file a counter affidavit, if any, no counter affidavit is seen filed. Hence it is presumed, that the respondents have no objection in the delay being condoned.

3. Having considered the facts and circumstances of the case,

taking a lenient view in the matter to permit the petitioner to contest the case on merits, I condone the delay in filing the Crl.R.P, on condition that the petitioner shall deposit an amount of Rs.5000/- before the High Court Mediation Center, within a period of one month from today, and produce a receipt before the Registry of this Court.

4. However, taking into consideration the National lockdown and the non-functioning of the High Court on regular basis, I condone the delay on the assumption that the petitioner will deposit the cost within the stipulated time. Delay is condoned. Registry is directed to number the Crl.R.P.

Nsd

**C.S. DIAS
JUDGE**